



**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**

S.B. Criminal Miscellaneous (Petition) No. 1256/2026

Pramila D/o Ram Lal, Aged About 28 Years, R/o Village Sarnau,tehsil District- Sanchor. (At Present Serving As Forest Guard,kailash Nagar, District-Sirohi, Rajasthan.)

-----Petitioner

Versus

1. State Of Rajasthan, Through Pp
2. Sunil Kumar, Additional S.p. Sog Unit, Jodhpur.

-----Respondents

For Petitioner(s) : Mr. J.K. Suthar
Mr. Shaitan Singh

For Respondent(s) : Mr. Surendra Bishnoi, AGA
Ms. Sahana Khan, Dy.S.P. IO, SOG
Jodhpur

HON'BLE MR. JUSTICE FARJAND ALI

ORDER

DATE OF CONCLUSION OF ARGUMENTS	19/03/2026
DATE ON WHICH ORDER IS RESERVED	19/03/2026
FULL ORDER OR OPERATIVE PART	Full Order
DATE OF PRONOUNCEMENT	12/05/2026

BY THE COURT:-

1. The instant Criminal Misc. Petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, 2023 has been preferred by the petitioner seeking quashment of FIR No.56/2025 registered at Special Police Station, ATS & SOG, Rajasthan, for offences punishable under Sections 419, 420, 467, 468, 471 and 120-B IPC as well as Sections 3, 6, 7 and 10 of the Rajasthan Public Examination (Prevention of Unfair Means) Act, along with all consequential proceedings arising therefrom.



2. The brief facts giving rise to the present petition, as borne out from the record, are that the Special Operations Group was conducting investigation into allegations pertaining to deployment of dummy candidates and adoption of unfair means in the Forest Guard Recruitment Examination, 2020 conducted by the Rajasthan Subordinate and Ministerial Services Selection Board. During the course of such investigation, it allegedly surfaced that another person had appeared in the written examination in place of the petitioner, thereby facilitating her unlawful selection to the post of Forest Guard.

2.1. On the basis of material collected during preliminary enquiry, FIR No.56/2025 came to be registered against the petitioner on 26.11.2025. The allegations against the petitioner principally rest upon the circumstance that the photograph and signatures uploaded in the online application form did not correspond with the photograph and signatures appearing upon the admit card and examination documents. It further transpired during investigation that earlier FIR No.125/2021 had also been registered against the petitioner for offences under Sections 419, 420, 468 and 120-B IPC in connection with the REET Examination, 2021, wherein allegations had been levelled that another candidate namely Ananya Choudhary alias Jhummee was intended to appear in place of the petitioner by affixing her photograph upon the admit card. It is further borne out from the record that during investigation, the service record and police verification documents of the petitioner were scrutinized and it was allegedly found that the petitioner had concealed information regarding the earlier criminal





case while securing appointment on the post of Forest Guard. The petitioner was summoned by the Investigating Agency and upon joining investigation, she asserted that the alleged dummy candidate was intended to appear on behalf of her sister and not for herself. She further contended that in the online application form she was only required to disclose prior conviction and since she had never been convicted by any competent court of law, she furnished the response in the negative.

2.2. The report submitted by the Additional Superintendent of Police, SOG, further reveals that the petitioner had uploaded her own photograph and signatures while submitting the online application form for the Forest Guard Recruitment Examination, 2020, however, at the time of written examination conducted on 13.11.2022 at B.N. P.G. Girls College, Kankroli, Rajsamand, a dummy candidate was allegedly made to appear in her place. The investigation further indicates that the attendance sheet and OMR records procured from the Rajasthan Staff Selection Board prima facie substantiate the allegation that impersonation was resorted to during the examination process.

2.3. It has also been alleged that pursuant to such unlawful means, the petitioner ultimately secured selection to the post of Forest Guard and is presently serving under the office of Deputy Conservator of Forests, Sirohi. The investigation attributes to the petitioner and the dummy candidate a concerted criminal conspiracy aimed at infiltrating and compromising the sanctity of the public recruitment examination system by employing forged





photographs, fabricated signatures and impersonation, thereby obtaining wrongful gain to themselves while simultaneously causing prejudice to meritorious and hardworking candidates.

2.5. The investigative report further discloses that despite pendency of the earlier criminal case relating to REET Examination, 2021, the petitioner allegedly concealed such material information during police verification and procured appointment upon the post in question. Hence, the present petition has been instituted seeking quashment of the impugned FIR and consequential proceedings.

3. I have heard learned counsel for the parties and have thoughtfully perused the material available on record including the impugned FIR, investigative material and the status report submitted by the Additional Superintendent of Police, SOG dated 18.03.2026.

4. At the outset, it deserves emphasis that while exercising inherent jurisdiction under Section 528 BNSS, this Court is not expected to embark upon a meticulous roving enquiry so as to adjudicate upon the genuineness, reliability or truthfulness of the allegations levelled in the FIR. The extraordinary jurisdiction vested in this Court is to be exercised sparingly and with great circumspection, particularly where investigation into cognizable offences is still underway.

4.1. In the present matter, the allegations levelled against the petitioner are not founded upon bald or omnibus assertions alone. The record prima facie reflects collection of material indicating





discrepancy in photographs and signatures appearing on examination documents, existence of prior criminal proceedings involving similar allegations of impersonation and concealment of such antecedents during police verification. The investigative report submitted by a senior officer of the SOG further discloses material suggestive of organized adoption of unfair means in a public recruitment examination.

4.2. The allegations pertain to manipulation of a public examination process conducted by a constitutional recruitment body, which strikes at the very foundation of transparency, fairness and institutional integrity governing public employment. Offences of such nature cannot be lightly brushed aside at the threshold, particularly when the investigation is being conducted by a specialized agency and material collected during enquiry prima facie discloses commission of cognizable offences.

4.3. The defence sought to be projected by the petitioner, namely that the alleged dummy candidate was intended to appear for her sister and not for the petitioner herself, constitutes a matter of factual adjudication requiring appreciation of evidence, which cannot appropriately be undertaken by this Court while exercising jurisdiction under Section 528 BNSS. At this stage, this Court is only required to ascertain whether the allegations and material collected during investigation disclose commission of cognizable offences warranting continuation of investigation.

5. Upon comprehensive consideration of the material placed on record, this Court is of the firm opinion that the investigative





material collected by the agency prima facie discloses ingredients constituting offences alleged against the petitioner. This Court does not find any exceptional circumstance warranting interference in exercise of inherent jurisdiction at a stage when investigation is still in progress, therefore, no case is made out for quashment of the impugned FIR or consequential proceedings.

6. Accordingly, the instant Criminal Misc. Petition, being devoid of merit, stands dismissed. The stay petition as well as all pending applications also stand disposed of.

(FARJAND ALI),J

133-Mamta/-